(JHC Sch. 1-7)

From: **Manoj Prasad** Registrar General High Court of Jharkhand, Ranchi. ☎ : - 06512481449 (O) Fax No. - 0651-2481116

File No. XXI (15)/03/2015/Apptt. Letter no. /Apptt.

Date:

To

- All the Principal District & Sessions Judges of the State including the Judicial Commissioner, Ranchi.
- The Member Secretary, JHALSA, Ranchi.
- Sub: Regarding circulation of format (Annexure I & II), duly approved by the Hon'ble Court with regard to release the defrauded money back to the victim even in absence of an FIR.

Sir/ Madam,

With reference to above mentioned subject, I am directed to forward herewith Annexure I & II duly approved by the Hon'ble Court with regard to release the defrauded money back to the victim even in absence of an FIR related to cyber crime.

This is for information and its wide circulation.

Yours sincerely,

Sd/- Manoj Prasad

Registrar General

Memo No. 2260 /Apptt dated Ranchi the 0705/2025

Copy forwarded to the Director General & Inspector General of Police, Ranchi with reference to Memo no. 60/C dated 17.05.2023 & 234/NGO dated 04.03.2025 and the CPC, e-Courts Project, High Court of Jharkhand, Ranchi alongwith approved format (Annexure- I & II), information and needful/ uploading on website.

Registrar General 6/5/05

ANNEXURE-I
In the Court of Chief Judicial Magistrate / Judicial Magistrate at Civil Court,
Case No
From:
Name of Applicant : Father's name:
Address:
Age:
Sub: Application under section 503 of Bharatiya Nagarik Suraksha Sanhita for release/ refund of
defrauded amount frozen in the Bank Account of the fraudster.
Most humbly, it is submitted that the undersigned namely
Mohalla)P.OP.O
The incident in brief is that
It is thus submitted that a cybercrime was committed against me in which an amount of Rs.
was illegally transferred from my Bank Account Number, maintained in
registered my complaint by calling on Helpline Number 1930 on and got Acknowledgment
number
Thereafter, the cybercrime police had frozen the fraudster's Bank Account Number
maintained in
Bharatiya Nagarik Suraksha Sanhita.
Out of the amount transferred in the fraudster's Bank Account as mentioned above, Rs.
is still lying in the concerned Bank and has not been returned to me. I have suffered a huge financial loss and
therefore I request for issuance of an order as per Section 497 and 503 of Bharatiya Nagarik Suraksha Sanhita for
return/ refund of the above mentioned amount of Rs into my Bank Account which is essentially
required for my livelihood.
The details of the incident are as follows.
Details of the Applicant's Bank Account
 Account Holder's Name: Account Number:
3) Bank Name & Branch:
4) IFSC Code:
5) Incident Date:
6) Contact No.: 7) Empilied
7) Email id: Details of the Fraudster's Bank Account
1) Account Holder's Name:
2) Account Number:
3) Bank Name & Branch:
4) IFSC Code:
5) Amount frozen:6) Contact No. (if available):
7) Email id (if available):

Yours faithfully

Verification

I, the undersigned applicant Mr./Ms./Mr	·s	(Son/ Daughter) of
resident of	(Village/ Mohalla)	P.O
P.SDistrict	Pin Code , do	hereby declare that
the facts/details stated in the application are fully t	rue and correct to the best of n	ny knowledge and
belief.		

Sign: Place:

Date: / / 20____.

Identifier:

Lawyer	's Nam	e:	
Enrollm	ent Nu	mber:	
Sign:			
Place:			
Date:	/	/ 20	

Enclosure-

(1) Self Attested copy of Aadhar/ Identity Proof

(2) Self Attested copy of Passbook/ Bank statement

(3) Other relevant documents

Date: / /2025

То

The Chief Judicial Magistrate / Judicial Magistrate

Civil Court,....

Sub- Report regarding confirmation for release/ refund of defrauded amount frozen in the Bank Account of the fraudster.

Reference: - Letter no dtd..... in connection with Case No.....

Sir,

Apropos the letter under reference on the subject noted above, I am to submit that **1930** Cyber Helpline Project is launched for the citizens who are victims of cyber crime to immediately stop illegal transfer of fund and prevent further crime when the amount is online transferred from the Bank Account of victim in India. Under this project, the Cyber Crime Incident Response Unit (IRU) is working to immediately freeze the amount which is transferred from victim's Bank Account through cyber fraud. When a citizen who is victim of cybercrime directly registers his complaint by dialing Helpline Number 1930, the Incident Response Unit (IRU) gives an Acknowledgment Number along with notice to the Bank in which the victim's money has been illegally transferred amount and to provide information about the amount transferred from the Bank Account of victim. Bank freezes this suspiciously received amount on the basis of such notice.

The present applicant Mr/Mrs/Ms (Son/ Daughter) of
(village/ Mohalla)
P.OP.SDistrictPin
CodeMobile Nonis having Bank Account number
(Bank details along with IFSC code
etc. to be provided) and credit card number (if any) in relation to
which an incident of cybercrime was committed on dated and amount of
rs/- was illegally transferred.
On the basis of this complaint registered through Cyber Helpline Number 1930 by the applicant,
Acknowledgment No was given to the applicant.
Out of the amount transferred from the above Bank Account of the Applicant by fraudster having
Bank Account number maintained in
(Bank details along with IFSC code etc. to be
Provided), an amount of Rs has been frozen as per section 106 of Bharatiya
Nagarik Suraksha Sanhita.

In order to recover the amount, the Applicant has applied before the Court whereby a confirmation report regarding release/ refund of defrauded amount was called for from the undersigned and accordingly, it is to inform that the fraudster Mr/Mrs/Ms...... is having a suspicious Bank Account as mentioned above in which Rs. was frozen and even after seizure of the account, no objection has been raised before the Investigating Agency by the Account Holder or any other person.

Under such facts and circumstances, the undersigned has no objection to the prayer of the applicant in this manner.

Yours faithfully,

(Investigating Officer)